

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE RAJA VIJAYARAGHAVAN V

SATURDAY, THE 11<sup>TH</sup> DAY OF APRIL, 2020 /22ND CHAITHRA, 1942

CRL.APPEAL No.1197 OF 2018

S.C.NO.219/2013 ON THE FILE OF THE II ADDITIONAL SESSIONS COURT,  
ERNAKULAM

APPELLANT/APPELLANT/ACCUSED NO. 2:

ANILKUMAR @ CAPE ANI, AGED 42 YEARS,  
S/O.THANKAPPAN, THACHANKERI HOUSE,  
MARUTHAMKUZHI, KANJIRAMPARA KARA,  
SASTHAMANGALAM VILLAGE,  
THIRUVANANTHAPURAM.

BY ADVS.SRI.R.ANIL

SRI.V.B.SUJESH MENON

SRI.T.ANILKUMAR

SRI.THOMAS ABRAHAM

SRI.THOMAS SABU VADAKEKUT

RESPONDENT/COMPLAINANT:

STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM, KOCHI-682 031.

BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 11.04.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ORDER**

Learned Public Prosecutor seeks time to get instructions.

Post on 17.4.2020.

**RAJA VIJAYARAGHAVAN.V.**

**JUDGE**

ps/11/4/2020